



Central Administrative Tribunal, Principal Bench

Original Application No.200 of 2004

M.A.No.171/2004

New Delhi, this the 10th day of February, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

1. Prabhu Daswani
2. J.P.C. Sharma
3. Kamni Aggarwal
4. Budh Prakash
5. Suman Sharma
6. Kawal Diwan
7. Ramesh Kumar Ahuja
8. Rajkumari Madan
9. Anil Kumar Dhall
10. Chander Kala
11. Badar Singh Pawar
12. Prem Batra
13. Ram Kanwar Madan
14. V.P. Dhyani
15. B.S. Aswal

All C/o Prabhu Daswani
S/o Assan Dass Daswani,
R/o H.No. WZ 166
Gali No.4-A, Ram Chowk
Shad Nagar, Palam Colony
Delhi-45

....Applicants

(By Advocate: Dr. Surat Singh)

Versus

1. Union of India
through Commissioner,
Central Excise & Customs,
CR Building, I.P. Estate,
Delhi
2. Commissioner,
Commissionerate of Central Excise & Customs
Delhi IV, CGO Complex, NH-4
Faridabad-121001
Haryana
3. Commissioner,
Commissionerate of Central Excise & Customs
Vanijaya Nikunj, Udyog Vihar
HIDC, Phase-IV
Gurgaon, Haryana
4. Commissioner,
Commissionerate of Central Excise & Customs
Makrauli House, Shilla Bypass,
Rohtak, Haryana

....Respondents

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O R D E R (ORAL)

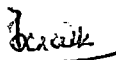
By Justice V.S. Aggarwal, Chairman

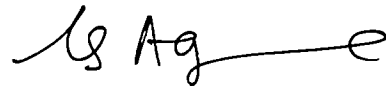
M.A. 171/2004

M.A. is allowed subject to just exceptions.
Filing of the joint application is permitted.

O.A. 200/2004

Learned counsel for the applicants states that he may be permitted to withdraw the present application and his clients may like to file a representation. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(S.K. Naik)
Member (A)


(V.S. Aggarwal)
Chairman

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